

ITEM NO.1501  
(For Judgment)

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 5866/2022

USHA CHAKRABORTY & ANR.

Petitioner(s)

VERSUS

STATE OF WEST BENGAL & ANR.

Respondent(s)

Date : 30-01-2023 This matter was called for pronouncement of judgment today.

For Petitioner(s) Mr. Anupam Lal Das, Sr. Adv.  
Mr. Ravi Sharma, AOR  
Mr. Shoumendu Chakraborty, Adv.  
Mr. Aniruddh Singh, Adv.  
Mr. Anjani Kumar Rai, Adv.

For Respondent(s) Ms. Nandini Sen Mukherjee, AOR  
Ms. Anindita Mitra, AOR

Hon'ble Mr. Justice C.T. Ravikumar has pronounced the non-reportable judgment of the Bench comprising Hon'ble Mr. Justice Ajay Rastogi and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed non-reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER (NSH)

(signed non-reportable judgment is placed on the file)